

The Haryana Legislative Assembly (Allowances and Pension of Members) Act,1975

Act 2 of 1975

Keyword(s):

Member of Legislative Assembly, Committee, Deputy Speaker, Leader of Opposition, Member, Meeting, Prescribed, Speaker

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THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) ACT, 1975

(HARYANA ACT No. 2 of 1975)

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LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS)

'THE HARYANA LEGISLATIVE ASSEMBLY

²[(ALLOWANCES AND PENSION) OF MEMBERS] ACT, 1975

(HARYANA ACT No. 2 of 1975)

[Received the asent of the Governor of Haryana on the 21st January, 1975 and first published for general information in the Haryana Government gazette (Extraordinary), Legislative Supplement Part I of 22nd January, 1975.]

ı	2	3	4	
Year	No.	Short Title	Whether repealed or otherwise affected by legislation	
1975	2 The Haryana Legislative Assembly		Amended by Haryana Act 23 of 1975	
1		³ [(Allowances and Pension) of Members] Act, 1975	Amended by Haryana Act 24 of 1975 ⁵	
			Amended by Haryana Act 22 of 19766	
	,		Amended by Haryana Act 6 of 19777	

- 1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 27th December, 1974, pages 1839-40.
- 2. Substituted for the word "Allowances" by Haryana Act 6 of 1977.
- 3. Substituted for the word "Allowances" by Haryana Act 6 of 1977.
- 4. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 7th August, 1975, page 1042.
- 5. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 9th August, 1975, page 1052.
- 6. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 1st July, 1976, page 206.
- For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 25th March, 1977, pages 475.

LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS)

1	2	3	4
Year	No.	Short Title	Whether repealed or otherwise affected by legislation
			Amended by Haryana Act 19 of 1977 ^t
			Amended by Haryana Act 20 of 1978 ²
1975 Contd.			Amended by Haryana Act 13 of 1979 ³
			Amended by Haryana Act 16 of 1980 ⁴
			Amended by Haryana Act 17 of 1980 ⁵
			Amended by Haryana Act 18 of 1980 ⁶
			Amended by Haryana Act 31 of 1980 ⁷
			Amended by Haryana Act 37 of 1980 ⁸
			Amended by Haryana Act 8 of 19849

- 1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 4th July, 1977, page 1202.
- 2. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 24th August, 1978, page 1155.
- 3. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 10th March, 1979, page 524.
- 4. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 11th March, 1980, page 500.
- 5. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 11th March, 1980, page 462.
- 6. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 17th March, 1980, page 566.
- 7. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 5th July, 1980, page 1280.
- 8. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 15th December, 1980, page 2235.
- 9. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 27th March, 1984, page 518.

LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS)

1	2	3	4		
Year	No.	Short Title	Whether repealed or otherwise affected by legislation		
			Amended by Haryana Act 9 of 1984 ¹		
			Amended by Haryana Act 7 of 1985 ²		
			Amended by Haryana Act 11 of 1985 ³		
			Amended by Haryana Act 5 of 1986		
			Amended by Haryana Act 20 of 1986		
		,	Amended by Haryana Act 16 of 19886		
			Amended by Haryana Act 8 of 1989 ⁷		
			. Amended by Haryana Act 8 of 1990 ⁸		
			Amended by Haryana Act 12 of 19909		

- 1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 27th March, 1984, page 550.
- 2. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 28th March, 1985, page 481.
- 3. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 26th September, 1985, page 1630.
- 4. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 27th February, 1986, page 373.
- 5. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 25th November, 1986, page 1379.
- 6. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 25th March, 1988, page 420.
- 7. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 13th March, 1989, page 617.
- 8. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 28th March, 1990, page 549.
- 9. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 3rd September, 1990, page 1632.

LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS)

1	2 _	3	4
Year	No.	Short Title	Whether repealed or otherwise affected by legislation
			Amended by Haryana Act 6 of 1991
			Amended by Haryana Act 2 of 1993 ²
			Amended by Haryana Act 5 of 1995 ⁵
			Amended by Haryana Act 7 of 19974
	-		Amended by Haryana Act 16 of 1997 ⁵
	,		Amended by Haryana Act 16 of 1998
	·		Amended by Haryana Act 5 of 1999 ⁷
	-		Amended by Haryana Act 9 of 20028

- 1. For Statement of Objects and Reasons, see Haryana Government sazette (Extraordinary), dated the 14th March, 1991, page 645.
- For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 22nd December, 1992, page 2622.
- 3. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 20th February, 1995, page 254.
- 4. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 20th March, 1997, page 729.
- 5. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 22nd July, 1997, page 1761.
- 6. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 25th July, 1998, page 1245.
- 7. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 5th February, 1999, page 201.
- 8. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 20th March, 2002, page 592.

LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS)

AN

Act

to provide for the '[allowances and pension] of members of the Haryana Legislative Assembly.

Be it enacted by the Legislature of the State of Haryana in the Twenty-fifth Year of the Republic of India as follows:—

- 1. This Act may be called the Haryana Legislative Assembly Shortitle. ¹[(Allowance and Pension) of Members] Act, 1975.
- 2. In this Act, unless there is anything repugnant in the subject or Definitions. context,—
 - (a) "Assembly" means the Haryana Legislative Assembly;
 - (b) "Committee" means a select committee or other committee of the Assembly and includes any committee appointed by the State Government for a purpose connected with the business of the Government:
 - (c) "Deputy Speaker" means the Deputy Speaker of the Assembly;
 - (d) "Leader of the Opposition" means the member of the Assembly who is for the time being recognized as such by the Speaker of the Assembly;
 - (e) "member" means a member of the Assembly other than a Minister or the Speaker, or the Deputy Speaker;
 - (f) "meeting" means a meeting of the Assembly or of a committee thereof;
 - (g) "prescribed" means prescribed by rules made under this Act; and
 - (h) "Speaker" means the Speaker of the Assembly.

^{1.} Substituted by Haryana Act 6 1977.

Compensatory allowances.

3. (1) Subject to the conditions herein contained there shall be paid to each member from the date on which he takes oath a compensatory allowance ¹[at such rates as may be prescribed].

(2) If a member—

- (a) fails to attend at least ninety per centum of the total number of meetings held in any month; or
- (b) elected during the course of a month fails to attend at least ninety per centum of the total number of meetings held in that month subsequent to the date on which he takes his oath.

he shall not for that month be paid any compensatory allowance other than an allowance '[at such rates as may be prescribed] for every meeting actually attended by him as such member unless he satisfies the Secretary of the Assembly that he was prevented by reason of ill-health or any other sufficient cause from attending the required number of meetings:

Provided that no member who draws the compensatory allowance prescribed in this sub-section shall receive a sum greater than ninety per centum of the amount that would be due to him in any one month under sub-section (1) had he attended the requisite number of meetings.

- ¹[(3) Wherein any month there have been no meetings or no meeting is held after the election of a member during the course of a month, the member shall be paid full compensatory allowance for such month.]
- (4) Notwithstanding anything hereinbefore contained, no compensatory allowance shall be paid to any member in respect of any period during which he was under legal detention ²[under any law other than the Maintenance of Internal Security Act, 1971] for the time being in force.

³[Explanation.—For the purposes of this section, the term "member" shall not include the Leader of Opposition, Chief Parliamentary Secretary or Parliamentary Secretary.]

^{1.} Substituted by Haryana Act 16 of 1997.

Substituted by Haryana Act 19 of 1977 and shall be deemed to have been substituted w.e.f. 1st June, 1975.

^{3.} Added by Haryana Act 5 of 1999.

¹[3A. Notwithstanding anything contained in any other law for the Constituency time being in force, there shall be paid to each member a constituency allowance ²[of eight thousand rupees per mensem or as may be prescribed].

allowance.

Explanation— For the purposes of this section a member shall include the Chief Minister, a Minister, a Minister of State, a Deputy Minister, the Speaker, the Deputy Speaker, the Chief Parliamentary Secretary and a Parliamentary Secretary.]

³[3B. There shall be paid to each member a sumptuary allowance of one thousand rupees per mensem or as may be prescribed from time to time.

Sumptuary allowance.

3C. There shall be paid to each member an office allowance of two Office thousand five hundred rupees per mensem or as may be prescribed:

allowance.

Provided that an office allowance to maintain office in his Constituency/District shall be paid to the Leader of Opposition at such rate as is admissible to a Minister under the Haryana Salaries and Allowances of Ministers Act, 1970].

4. (1) In addition to the allowances payable under this Act, the Special Leader of the Opposition shall be entitled to receive 4 a salary of 5 (eleven thousand rupees) per mensem and a sumptuary allowance at the rate as may be prescribed].

provision regarding Leader of Opposition.

(2) He shall also be entitled without payment of rent to the use of a furnished residence at the headquarters of the State Government throughout his term of office and no charge shall fall on him personally

- 1. Inserted by Haryana Act 23 of 1975.
- 2. Substituted by Haryana Act 17 of 1980 w.e.f. 1st April, 1980 and further substituted by Haryana Act 7 of 1985 and further substituted by Haryana Act 16 of 1988 w.e.f. 1st April, 1988 and further substituted by Haryana Act 8 of 1989 w.e.f. 1st March, 1989 and further substituted by Haryana Act 8 of 1990 w.e.f. 1st April, 1990 and further substituted by Haryana Act 2 of 1993 and further substituted by Haryana Act 16 of 1997 and further substituted by Haryana Act 9 of 2002.
- Inserted by Haryana Act 16 of 1998.
- 4. Substituted by Haryana Act 16 of 1988 w.e.f. 1st April, 1988 and further substituted by Haryana Act 2 of 1993 and further substituted by Haryana Act 16 of 1997.
- 5. Substituted by Haryana Act 16 of 1998.

(ALLOWANCES AND PENSION OF MEMBERS)

in respect of the maintenance of such residence, or, in lieu of such residence shall be entitled to be paid such allowance not exceeding three hundred rupees per mensem as the State Government may determine.

¹[(2A) He shall also be entitled to a conveyance allowance at the rate of ²(ten thousand rupees) per mensem or in lieu thereof a State car, the expenses on the maintenance and propulsion of which shall be borne by the State Government subject to such restrictions as may be imposed by the State Government, from time to time, for the use of State cars by the Ministers:

Provided that the maintenance and propulsion expenses of the State car in use by him shall not be subject to the limit of ²(ten thousand rupees) per mensem.

- (2B) He shall further be provided with a telephone at his residence at the headquarters of the State Government, at the expense of the State Government, subject to such restrictions as may be imposed by the State Government, from time to time, for the use of residential telephones by the Ministers.]
- ³[(2C) He shall further be entitled to stationery and stamps or incur expenditure thereon upto the value of not more than two thousand and four hundred rupees per annum.
- (2D) He shall also be entitled, while on tour, to daily allowance, as admissible to a Minister.
- (2E) Notwithstaning anything to the contrary contained in this Act, the Leader of the Opposition shall not be entitled to daily allowance for attending meetings of the committees of the Haryana Legislative Assembly.
- (3) He shall further be provided with the following staff, namely:—
 - (i) a personal assistant; and
 - (ii) a peon

^{1.} Inserted by Haryana Act 37 of 1980 w.e.f. 1st July, 1980.

Substituted by Haryana Act 16 of 1997 and further substituted by Haryana Act 16 of 1998.

^{3.} Inserted by Haryana Act 8 of 1984.

(4) The salary and allowance referred to in \(\sub-section (1) \). (2) and (2A)] respectively shall be exclusive of the tax payable in respect thereof under any law relating to income tax for the time being in force and such tax shall be borne by the State Government.

Explanation.—For the purposes of this sub-section, the salary and allowance received by the Leader of the Opposition during any financial year shall be deemed to be his only income for that financial year.

²[5. (1) Subject to such conditions and limitations as may be Other imposed by rules made under this Act, there shall be paid—

allowances.

- (a) to the Speaker and the Deputy Speaker such travelling and halting allowances ³[as admissible to a Minister]; and
- (b) to each member—
 - (i) such travelling allowances as may be prescribed;
 - (ii) a halting allowance *[at the rate of rupees five hundred per day or as may be prescribed] for each day of attendance at a meeting of the Assembly or committee or in respect of journeys undertaken under the orders of the Speaker for any other business any where connected with his duties as a member:

*]دُ *1:

Provided further that if a member has been ordered to absent himself from a meeting or meetings of the Assembly under the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly for the time being in force, he shall not

- 1. Substituted by Haryana Act 37 of 1980 w.e.f. 1st July, 1980.
- Section 5 renumbered as sub-section (1) by Haryana Act 16 of 1980.
- Substituted by Haryana Act 9 of 2002.
- 4. Substituted by Haryana Act 24 of 1975 and further substituted by Haryana Act 9 of 1984 and further substituted by Haryana Act 8 of 1989 w.e.f. 1st March, 1989 and further substituted by Haryana Act 2 1993 and further substituted by Haryana Act 7 of 1997 and further substituted by Haryana Act 16 of 1997 and further substituted by Haryana Act 9 of 2002.
- Omitted by Haryana Act 24 of 1975.

be entitled for such period of absence to the allowance:

Provided further that a member shall also be entitled to halting allowance,—

- (1) where he arrives for attending a meeting of the Assembly one or two days earlier to the date of such meeting, or departs from the place of such meeting one or two days immediately after the date on which the Assembly is adjourned sine die, for such one or two days, as the case may be, of arrival and departure; and
- (2) where he arrives for attending a meeting of a committee one day earlier to the date of such meeting, or departs from the place of such meeting one day immediately after the conclusion of the business of the committee, for such one day of arrival and departure;
- (iii) an incidental allowance ¹[at the rate as may be prescribed] for the day of departure from and incidental allowance ¹[at the rate as may be prescribed] per day for the day of arrival at the usual place of residence of the member when he leaves his usual place of residence to attend a meeting and returns thereto after the meeting.

Explanation.—A break of less than four days between two successive meetings of the Assembly or committee shall be deemed to be a day or days of attendance for a member who does not leave the place of the meeting during such break:

Provided that nothing in this section shall entitle the Speaker or the Deputy Speaker or any member to any travelling or halting allowance if such person ordinarily resides or carries on business at any place within five miles of the place at which his attendance is required in connection with his duties as Speaker or Deputy Speaker or member, as the case may be.]

- ¹[(2) Nothing in sub-section (1) shall debar a member from claiming halting allowance under that sub-section for the day of the meeting merely on the ground that the meeting was adjourned for want of quorum or cancelled for any reason whatsoever, if the member came to know of such adjournment or cancellation after arriving at the place of the meeting.]
- 6. (1) A member shall be entitled to such residential Amenities. accommodation on concessional rates at the place of sitting of the Assembly as may be prescribed

- ²/(2) Every member shall, at the expense of the State Government, be provided with a telephone, at his option, either at his permanent place of residence or at Chnadigarh or if for any reason such facility cannot be provided at such place, at any other place, specified by the member.]
- ³[(3) A member provided with a telephone under sub-section (2) shall be paid an allowance of ⁷[rupees ten thousand] per mensem or as may be prescribed.]

⁴[Explanation — For the purposes of sub-sections (2) and (3), a Member shall include the Chief Minister, Minister, a Minister of State, a Deputy Minister, the Speaker, the Deputy Speaker the Chief Parliamentary Secretary and a Parliamentary Secretary.]

- 7. (1) every member shall be provided with--
 - ⁵[(a) the facility of free travel which shall entitle him (including members of his family), to travel to (any place in India or outside India) through any mode of transport. He shall be reimbursed the actual expenses

Free transit be Railway or State Transport Undertakings.

- 1. Inserted by Haryana Act 16 of 1980.
- 2. Substituted by Haryana Act 37 of 1980.
- 3. Substituted by Haryana Act 9 of 1984 and substituted by Haryana Act 8 of 1989 w.e.f. 1st March, 1989 and further substituted by Haryana Act 8 of 1990 w.e.f. 1st April, 1990 and further substituted by Haryana Act 2 of 1993 and further substituted by Haryana Act 7 of 1997 w.e.f. 1st April, 1997 and further substituted by Haryana Act 16 of 1997 and further substituted by Haryana Act 16 of 1998.
- 4. Added by Haryana Act 24 of 1975.
- 5. Substituted by Haryana Act 7 of 1985 and further substituted by Haryana Act 12 of 1990 and further substituted by Haryana Act 7 of 1997.
- 6. Substituted by Haryana act 16 of 1997.

- incurred by him for undertaking such journey subject to a maximum of '[one lac and twenty-five thousand rupees] per annum or as may be prescribed:]
- ²[(b) (i) two free non-transferable passes which shall entitle him and his wife or any other person accompanying him to travel at any time by any public service vehicle of Haryana State Transport Undertaking, including deluxe coach; and
 - (ii) one free non-transferable pass which shall entitle him to travel at any time within the State of Haryana or the Union Territory of Delhi or the Union Territory of Chandigarh by any public service vehicle of the Pepsu Road Transport Corporation:
 - Provided that if the journey is performed by him by an air-conditioned vehicle, he shall pay the difference between the fare of such vehicle and that of a deluxe vehicle.]
 - Explanation:— For the purposes of clause (b), a journey shall be deemed to be a journey within State of Haryana or the Union Territories of Delhi or Chandigarh, where the place of commencement of the journey and the destination thereof are situated in such State or any such Union Territory, or the place of commencement is situated in such State and the destination in any such Union Territory, or the place of commencement is situated in one such Union Territory, and the destination in another such Union Territory, notwithstanding that the territory of any other State or Union Territory intervenes.
 - ³[Explanation II.— For the purpose of this sub-section a member shall include the Chief Minister, a Minister, a Minister of State, a Deputy Minister, the Speaker, the

Substituted by Haryana Act 16 of 1998 and further substituted by Haryana Act 9 of 2002.

^{2.} Substituted by Haryana Act 13 of 1979.

Substituted by Haryana Act 23 of 1975 and shall be deemed to have always been substituted.

Deputy Speaker, the Chief Parliamentary Secretary and a Parliamentary Secretary.]

- (2) The free passes issued to a member under sub-section (1) shall be valid for the term of his office and on the expiration of such term, such passes shall be surrendered by him to the Secretary of the Assembly.
- (3) Nothing in this section shall be construed as disentitling a member to any travelling allowance to which he is otherwise entitled under the provisions of this Act or the rules made thereunder.
- ¹[7A. ²{(1) Every person shall be paid a pension of one thousand four hundred rupees per mensem if he has served as a Member upto a period of two years, two thousand five hundred rupees per mensem for a period exceeding two years but not exceeding five years and an additional pension of five hundred rupees per mensem for every additional year or part thereof exceeding a period of five years and family pension shall be admissible as may be prescribed to surviving spouse and after his or her death to the children (upto the age of 18 years) of members who had been drawing pension under the Act.}
- ³{(1-A) No pension shall be admissible under sub-section (1) ⁴(to a member in respect of the term and during the period for which he is disqualified) under the Representation of the People Act, 1951, or any other law for the time being in force.}

⁵[Proviso] * * *

⁶[(1AA) Every person, who draws pension or family pension or is entitled to draw the same shall, in addition to the pension or family pension, as the case may be, admissible under this Act, shall be paid dearness allowance on pension, as is admissible to other pensioners of the State Government.]

- 1. Inserted by Haryana Act 6 of 1977.
- Substituted by Haryana Act 7 of 1985 and further substituted by Haryana Act 6 of 1991 and further substituted by Haryana Act 16 of 1997 and further substituted by Haryana Act 16 of 1998.
- 3. Inserted by Haryana Act 20 of 1978 w.e.f. 8th April, 1977.
- 4. Substituted by Haryana Act 18 of 1980 w.c.f. 8th April, 1977.
- Added by Haryana Act 20 of 1986 and further substituted by Haryana Act 6 of 1991 and further substituted by Haryana Act 16 of 1997 and further omitted by Haryana Act 16 of 1998.
- Inserted by Haryana Act 5 of 1999.

[1975 : Haryana Act 2

¹[Proviso] * * *

- (2) Where any person entitled to pension under subsection (1)—
 - (i) is elected to the office of the President or Vice-President or is appointed to the office of the Governor of any State of the Administrator of any Union Territory; or
 - (ii) becomes a member of the Council of States or the House of the People or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State or the Metropolitan Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966; or
 - (iii) is employed on a salary under the Central Government or any State Government or any corporation owned or controlled by the Central Government or any State Government, or any local authority or becomes otherwise entitled to any remuneration from such Government, corporation or local authority,

such person shall not be entitled to any pension under sub-section (1) for the period during which he continues to hold such office or as such member, or is so employed, or continues to be entitled to such remuneration:

Provided that where the salary payable to such person for holding such office or being such member or so employed, or where the remuneration referred to in clause (iii) payable to such person, is in either case, less than the pension payable to him under sub-section (1), such person shall be entitled only to receive the balance as pension under that sub-section.

 $^{2}[(3)]$ Where any person entitled to pension under subsection (1) is also entitled to any other pension, such person shall be entitled to receive the pension under sub-section (1) in addition to such other pension.]

Inserted by Haryana Act 6 of 1991 and further omitted by Haryana Act 16 of 1997.

^{2.} Substituted by Haryana Act 16 of 1997.

ır *]

²[(4) In this section a member means a person who, after the commencement of the Constitution of India,-

- (a) has been a member of—
 - (i) the Haryana Legislative Assembly; or .
 - (ii) the Punjab Legislative Assembly; or
 - (iii) the Punjab Legislative Council; or
 - (iv) the Legislative Assembly of the erstwhile State of Patiala and east Punjab States Union; or
 - (v) partly as member of the one and partly as a member of the other;

representing any of the territories of the State of Haryana as formed by section 3 of the Punjab Reorganisation Act, 1966, and who is ordinarily resident of the said territories:

> (b) has served as Chief Minister, Minister, Speaker, Minister of State, Deputy Minister, Deputy Speaker, Chief Parliamentary Secretary or Parliamentary Secretary.]

 $^{3}((5))$ * 4[7B

⁵[7C. Every person who is entitled to pension under this Act Free travelling shall be provided with-

facility to cenain persons.

- (a) one free non-transferable pass which shall entitle him to travel at any time by any public service vehicle of the Haryana State Transport Undertaking including deluxe coach;
- 1. Proviso added by Haryana Act 20 of 1978 w.e.f. 8th April, 1977 and further omitted by Haryana Act 20 of 1986.
- 2. Inserted by Haryana Act 20 of 1978 w.e.f. 8th April, 1977 and further substituted by Haryana Act 20 of 1986.
- 3. Inserted by Haryana Act 20 of 1978 w.e.f. 8th April, 1977 and further omitted by Harvana Act 20 of 1986.
- 4. Inserted by Haryana Act 31 of 1980 and further omitted by Haryana Act 19 of 1986.
- 5. Inserted by Haryana Act 5 of 1986.

(b) one free non-transferable pass which shall entitle him to travel at any time within the State of Haryana or the Union Territory of Delhi or the Union Territory of Chandigarh by any public service vehicle of the Pepsu Road Transport Corporation:

Provided that if the journey is performed by him by an air conditioned vehicle, he shall pay the difference between the fare of such vehicle and that of a deluxe vehicle.

Explanation.— For the purposes of clause (b), a journey shall be deemed to be a journey within the State of Haryana or the Union Territories of Delhi or Chandigarh, where the place of commencement of the journey and the destination thereof are situated in such State or any such Union Territory, or the place of commencement is situated in such State and the destination in any such Union Territory, or the place of commencement is situated in one such Union Territory and the destination in another such Union Territory, notwithstanidng that the territory of any other State or Union Territory intervenes.]

Liability to pay income tax.

8. The member's allowances referred to in this Act, shall be exclusive of the tax payable in respect thereof under any law relating to incometax for the time being in force, and such tax shall be borne by the State Government

Explanation.— For the purposes of this section, ¹[the allowances received by the Member and the salary and allowances received by him as a Minister as defined in section 2 of the Haryana Salaries and Allowances of Ministers Act, 1970,] during any financial year shall be deemed to be his only income for that year.

Power to make rules.

- 9. (1) The Speaker may make rules for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, the Speaker may make rules in respect of the following matters, namely:—
 - (a) any matter which is required by this Act to be prescribed;

Substituted by Haryana Act 22 of 1976 and shall always be deemed to have been substituted.

- (b) the rates on and circumstances under which travelling and halting allowances may be drawn and the circumstances under which such allowances may be withheld;
- (c) the manner in which distances between any two places should be calculated for the purposes of travelling allowance;
- (d) the shortest available route by which a journey can be performed;
- (e) the form in which claims may be presented, the method of secretiny of claims and the authorities by and the manner in which such claims may be certified and paid;
- (f) provision for residential accommodation of members;
- (g) provision for travelling passes by Rail or Road Transport; and
- ¹[(gg) the form in which certificates, if any, shall be furnished by any person for the purpose of claiming any pension under this Act:]
 - (h) any other matter connected with or incidental to matters aforesaid.
- (3) Until such rules come into force, all matters of detail not covered by this Act, shall be governed by the rules hitherto in force for the payment of allowances to members, so far as they are applicable.
- 10. If any question arises as to the interpretation of this Act or of Interpretation, the rules made thereunder, the matter shall be referred to the Speaker whose decision shall be final.
- 11. The Punjab Legislative Assembly (Allowances of Members) Repeal. Act, 1942 (Punjab Act 4 of 1942), in its application to the State of Haryana, is hereby repealed.

I. Inserted by Haryana Act 6 of 1977.

PART I

LEGISLATIVE DEPARTMENT

Notification

The 13th July, 2005

No. Leg. 11/2005.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 7th July, 2005, and is hereby published for general information :-

HARYANA ACT NO. 8 OF 2005

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2005

 Λ_N

Acr

further to amend the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

Br it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows:---

1. This Act may be called the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Act, 2005.

Short title

2. After Section 3C of the Haryana Legislative Assembly (Allowances) and Pension of Members) Act, 1975, the following section shall be inserted, namely :--

Insertion of section 3D in Haryana Act 2 of 1975.

"3D. Secretarial allowance.—A member shall be entitled to secretarial allowance at the rate of Rs. 5 900/- per mensem which the Haryana Vidhan Sabha Secretariat may pay to the person to be notified by the member to the Secretariat to work as his Sccretary:

Provided that the person so notified by the member shall render assistance to the member at his pleasure:

Provided further that no member who has been holding office of Chief Minister/Deputy Chief Minister/Minister/Deputy Minister/Speaker/Deputy Speaker/Chief Parliamentary Secretary/Parliamentary Secretary and retains Special Assistant (Personal) shall draw such allowance.".

176 HARYANA GOVT, GAZ. (EXTRA.), JULY 13, 2005 (ASAR. 22, 1927 SAKA)

Repeal and saving

- 3. (1) The Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Ordinance, 2005 (Haryan) Ordinance No. 3 of 2005), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

R. S. MADAN,
Secretary to Government Haryana,
Legislative Department.

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PART 1

HARYANA GOVERNMENT LEGISLATIVE DEPARTMENT

Notification

The 13th January, 2006

No. Leg. 2/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 9th January, 2006, and is hereby published for general information:—

HARYANA ACT NO. 2 OF 2006

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) SECOND AMENDMENT ACT, 2005

AN

ACT

further to amend the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Act, 2005.

Short title

2. In sub-section (1) of section 4 of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act), for the words "eleven thousand rupees", the words "welve thousand rupees" shall be substituted.

Amendment of section 4 of Haryana Act 2 of 1975.

3. In sub-clause (ii) of clause (b) of sub-section (1) of section 5 of the principal Act, for the words "rupees five hundred", the words "six hundred rupees" shall be substituted.

Amendment of section 5 of Haryana Act 2 of 1975.

4. For sub-section (1) of section 7A of the principal Act, the following sub-section shall be substituted, namely :--

Amendment of section 7A of Haryana Act 2 of 1975.

"(1) Every person shall be paid a pension of three thousand rupees per mensem who has served as a member for a period not exceeding five years:

Provided that where any person has served as a member for a period exceeding five years, he shall be paid an additional pension of six hundred rupees per meason for every year in excess of five years.".

G. S. KOTLA,

Joint Secretary to Government, Haryana, Legislative Department.

PARTI

HARYANA GOVERNMENT

LEGISLATIVE DEPARTMENT

Notification

The 17th February, 2006

No. Leg. 14/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 10th February, 2006, and is hereby published for general information:—

HARYANA ACT NO. 13 OF 2006

THE HARYANA LEGISLATIVE ASSEMBLY (ALLCWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2006

ΑN

ACT

further to amend the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Act, 2006.

Short fitte.

2. In clause (a) of sub-section (1) of section 7 of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975, for the words "one loc and twenty-five thousand rupees", the words "two loc rupees" shall be substituted.

Amendment of section 7 of Haryana Act 2 of 1975.

R. S. MADAN,
Secretary to Government, Haryana,
Legislative Department.

40615-L.R.-H.G.P., Chd.

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PART 1

HARVARA GOVERNMENT LEGISLATIVE DEPARTMENT

Notification

The 5th November, 2006

No. Leg. 34/2006.—The following Act of the Legislature of the State : Haryana received the assent of the Governor of Haryana on the 30th October, 2006, and is hereby published for general information:—

HARYANA ACT NO. 30 OF 2006

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) SECOND AMENDMENT ACT, 2006.

AN

Act

further to amend the Harvana Lagislative Assembly (Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the offsy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Act, 2006.

Short title.

2. For sub-section (1) of section 7A of the Uaryana Legislative. Assembly Allowances and Pension of Members) Act, 1975, the following sub-section shall be substituted, namely:---

years :

"(1) Every person shall be paid a pension of five thousand rupees per mensem if he has served as a member for a period not exceeding five years and an additional pension of six handred rupees per measurement for every additional year exceeding a period of five

Provided that family pension shall be admissible and shall be deemed to be admissible with effect from 13th January, 2006, as may be prescribed to surviving spouse and after his or her death to the children (upto the age of eighteen years) of members who had been drawing pension under the Act.":

Amendment of section 7A of Haryana Act 2 of 1975.

M. S. SULLAR,
Secretary to Government, Haryana,
Legislative Department.

41856--L.R.-H.G.P., Chd.

HARYANA GOVERNMENT

LEGISLATIVE DEPARTMENT

Notification

The 6th April, 2007

No. Leg. 11/2007.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 2nd April, 2007, and is hereby published for general information :--

HARYANA ACT NO. 10 OF 2007

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2007

> ΛN Act

further to amend the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Fifty-eighth Year of the Republic of India as follows :---

- 1. (1) This Act may be called the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Act, 2007.
- Short title and commencement.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- 2. In sub-section (1-A) of section 7A of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975, the sign and words ". or any other law for the time being in force" existing at the end shall be omitted

Amendment of section 7A of Haryana Act 2 of 1975.

M. S. SULLAR, Sceretary to Government, Haryana, Legislative Department.

PART I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 13th September, 2012

No. Leg. 24/2012.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 12th September, 2012, and is hereby published for general information:—

HARYANA ACT NO. 19 OF 2012

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2012

AN

Act

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

BE it enacted by the Legislature of the State of Haryana in the Sixty-third Year of the Republic of India as follows:—

- 1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2012.
- 2. In the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act), in section 7,—
 - (I) in sub-clause (i) of clause (b) of sub-section (1), after the words "deluxe coach", the words "and air-conditioned coach" shall be added;
 - (II) in sub-clause (ii) of clause (b), for the sign ":" existing at the end, the sign ":" shall be substituted; and
 - (III) proviso to clause (b) of sub-section (1) shall be omitted.
 - 3. In the principal Act, in section 7C,—
 - (i) in clause (a), after the words "deluxe coach", the words "and air-conditioned coach" shall be added;
 - (ii) in clause (b), for the sign ":" existing at the end, the sign "." shall be substituted; and
 - (iii) proviso to clause (b) of sub-section (1) shall be omitted.

Short title.

Amendment of section 7 of Haryana Act 2 of 1975.

Amendment of section 7C of Haryana Act 2 of 1975.

MANJIT SINGH, Secretary to Government, Haryana, Law and Legislative Department.

HARYANA GOVT. GAZ. (EXTRA.), OCT. 1, 2013 (ASVN. 9, 1935 SAKA)

HARYANA GOVERNMENT

LAWAND LEGISLATIVE DEPARTMENT

Notification

The 1st October, 2013

No. Leg. 23/2013.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 26th September, 2013, and is hereby published for general information:—

HARYANA ACT NO. 20 OF 2013

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2013

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Sixty-fourth Year of the Republic of India as follows:—

Short title.

Amendment of section 2A of

Haryana Act 2 of

- 1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2013.
- 2. In section 2A of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act), for the words "twenty thousand rupees", words "thirty thousand rupees" shall be substituted.

Amendment of section 3A of Haryana Act 2 of 1975.

3. In section 3A of the principal Act, for the words "twenty thousand rupees", words "thirty thousand rupees" shall be substituted.

Amendment of section 3C of Haryana Act 2 of 1975.

4. In section 3C of the principal Act, for the words "five thousand rupees", words "ten thousand rupees" shall be substituted.

Amendment of section 4 of Haryana Act 2 of 1975.

5. In sub-section (1) of section 4 of the principal Act, for the words "forty thousand rupees", words "fifty thousand rupees" shall be substituted.

Amendment of section 6 of Haryana Act 2 of 1975.

6. In sub-section (3) of section 6 of the principal Act, for the words "rupees ten thousand", words "fifteen thousand rupees" shall be substituted.

7. In sub-section (1) of section 7A of the principal Act, for the words Amendment of "seven thousand five hundred rupees". words "ten thousand rupees" and for the words "one thousand rupees", words "one thousand and five hundred rupees" 1975. shall be substituted.

RAI RAHUL GARG, Secretary to Government, Haryana, Law and Legislative Department.

PART I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 14th June, 2017

No. Leg. 23/2017.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 31st May, 2017 and is hereby published for general information:-

HARYANA ACT NO. 23 OF 2017

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2017

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2017.

Short title and commencement.

- (2) It shall be deemed to have come into force with effect from the 1st April, 2016.
- 2. In sub-section (1) of section 4 of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, for the words "fifty thousand rupees", the words "sixty thousand rupees" shall be substituted.

Amendment of section 4 of Haryana Act 2 of 1975.

KULDIP JAIN, Secretary to Government, Haryana, Law and Legislative Department.

55419-L.R.-H.G.P., Chd.

PART-I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 4hApril, 2018

No. Leg. 12/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 27th March, 2018 and is hereby published for general information :-

HARYANA ACT NO. 9 OF 2018

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) **AMENDMENT ACT, 2018**

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

- 1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances Short title. and Pension of Members) Amendment Act, 2018.

Amendment of Section 2 of

- 2. In section 2 of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act),-
 - Harvana Act 2 of 1975.
 - In clause (g), the word "and" existing at the end, shall be omitted; and
 - After clause (g), the following clause shall be inserted, namely:-'(gg) "Schedule" means a Schedule appended to this Act;'.
- 3. In section 7A of the principal Act,-

- Amendment of Section 7A of Haryana Act 2 of 1975.
- for sub-section (1), the following sub-section shall be substituted, namely:-
 - "(1)(a)Pension of every person, who on the date of the commencement of this amending Act, is a pensioner under the parent Act or would have been a pensioner but for the application of sub-section (2) of this section, shall be, consolidated by merging pension, additional pension, dearness pension and dearness relief@ 245% as on 1st January, 2016, and rounded off to the nearest multiple of 100. Out of this consolidated amount-

- (i) the first fifty thousand rupees shall be treated as revised pension for the first term;
- (ii) for the period exceeding 1st term, two thousand rupees for each year or part thereof shall be added in the pension of first term, the resultant figure shall be treated as revised pension from the 1st January, 2016;
- (iii) the remaining amount shall be treated as dearness relief (fixed), as per the Table in the Schedule A;
- (b) Such person shall be entitled to draw either-
 - (i) dearness relief (fixed); or
 - (ii) dearness relief at prevailing rate prescribed for post 2016 pensioners of State Government,

whichever is more;

- (c) a person who completes his first term after the 1st January, 2016 and becomes eligible to draw pension, shall be entitled to a pension of fifty thousand rupees per month even if the period of the first membership falls less than the term of five years. The dearness relief on pension to such person shall be admissible equal to the rate admissible to post 2016 pensioners of State Government.
- Note.- For any additional period exceeding the first term, pension @ two thousand rupees per month for each year or part thereof shall be added in the pension of first term, as per the Table in the Schedule B:

Provided that the family pension shall be admissible, as may be prescribed, to the surviving spouse and after his or her death to the eligible children (upto the age of eighteen years) of deceased member, who had been drawing pension under this Δct

Explanation.- "Post 2016 pensioners" means a person who retired from Government service on or after the 1st January, 2016 and is drawing monthly pension from the State Government.";

- (ii) sub-section (1AA) shall be omitted.
- 4. In section 7 C of the principal Act,-
 - (i) in Explanation to clause (b), for the sign "." existing at the end, the sign";" shall be substituted; and
 - (ii) after Explanation, the following clause shall be added, namely:-
 - "(c) railway coupons of such an amount not exceeding ten thousand rupees per month that would make the sum of monthly pension, dearness relief and the said amount equal to one lakh rupees for journey by himself or his family members anywhere in India.".

Amendment of section 7C of Haryana Act 2 of 1975.

Schedule 'A'
[See Section 7-A(1) (a) (iii)]
For Pensioners who have already completed one term before 1st January, 2016

	Length of membership	Revised pension of first term w.e.f. 01.01.2016	Pension to be added @2000/- for each year or part thereof for the period subsequent to first term	Total of revised Pension w.e.f. 01.01.2016	Dearness Relief (Fixed)(i.e. Existing emoluments of pension minus revised pension)	Existing/Pre- revised emoluments rounded to nearest 100 (Pension + Additional Pension +Dearness Pension + Dearness Relief as on 1-1-2016
1	1st term	50000	0	50000	1800	51800
2	1st + 1 Year	50000	2000	52000	7500	59500
3	1st + 2 Year	50000	4000	54000	13300	67300
4	1st + 3 Year	50000	6000	56000	19000	75000
5	1st + 4 Year	50000	8000	58000	24800	82800
6	1st + 5 Year	50000	10000	60000	30600	90600
7	1st + 6 Year	50000	12000	62000	36300	98300
8	1st + 7 Year	50000	14000	64000	42100	106100
9	1st + 8 Year	50000	16000	66000	47900	113900
10	1st + 9 Year	50000	18000	68000	53600	121600
11	1st + 10 Year	50000	20000	70000	59400	129400
12	1st + 11 Year	50000	22000	72000	65100	137100
13	1st + 12 Year	50000	24000	74000	70900	144900
14	1st + 13 Year	50000	26000	76000	76700	152700
15	1st + 14 Year	50000	28000	78000	82400	160400
16	1st + 15 Year	50000	30000	80000	88200	168200
17	1st + 16 Year	50000	32000	82000	94000	176000
18	1st + 17 Year	50000	34000	84000	99700	183700
19	1st + 18 Year	50000	36000	86000	105500	191500
20	1st + 19 Year	50000	38000	88000	111200	199200
21	1st + 20 Year	50000	40000	90000	117000	207000
22	1st + 21 Year	50000	42000	92000	122800	214800
23	1st + 22 Year	50000	44000	94000	128500	222500
24	1st + 23 Year	50000	46000	96000	134300	230300
25	1st + 24 Year	50000	48000	98000	140100	238100
26	1st + 25 Year	50000	50000	100000	145800	245800

Schedule 'B'

[See Section 7-A (1) (c)]

For Pensioners who completes first term after 1st January, 2016

Sr. No.	Length of membership in terms	Revised Pension	Pension to be added @ 2000/-for each year or part thereof for the period subsequent to first term	Total Pension	Dearness Relief at the rate(s) prescribed from time to time for State Govt. post-2016 Pensioners
1	1st term	50000	0	50000	01.01.2016= @ 0%
2	1st + 1 Year	50000	2000	52000	01.07.2016 = @ 2%
3	1st + 2 Year	50000	4000	54000	01.01.2017 = @ 3%
4	1st + 3 Year	50000	6000	56000	01.07.2017 = @ 5%
5	1st + 4 Year	50000	8000	58000	
6	1st + 5 Year	50000	10000	60000	
7	1st + 6 Year	50000	12000	62000	
8	1st + 7 Year	50000	14000	64000	
9	1st + 8 Year	50000	16000	66000	
10	1st + 9 Year	50000	18000	68000	
11	1st + 10 Year	50000	20000	70000	
12	1st + 11 Year	50000	22000	72000	
13	1st + 12 Year	50000	24000	74000	
14	1st + 13 Year	50000	26000	76000	
15	1st + 14 Year	50000	28000	78000	
16	1st + 15 Year	50000	30000	80000	
17	1st + 16 Year	50000	32000	82000	
18	1st + 17 Year	50000	34000	84000	
19	1st + 18 Year	50000	36000	86000	
20	1st + 19 Year	50000	38000	88000	
21	1st + 20 Year	50000	40000	90000	
22	1st + 21 Year	50000	42000	92000	
23	1st + 22 Year	50000	44000	94000	
24	1st + 23 Year	50000	46000	96000	
25	1st + 24 Year	50000	48000	98000	
26	1st + 25 Year	50000	50000	100000	

KULDIP JAIN, Secretary to Government Haryana, Law and Legislative Department.

56162—L.R.—H.G.P., Chd.



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PART I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 21st January, 2019

No. Leg.4/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2019 and is hereby published for general information:-

HARYANA ACT NO. 4 OF 2019

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) SECOND AMENDMENT ACT, 2018

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Act, 2018.

Short title.

2. After clause (c) of section 2 of Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 14th June, 2016 namely:-

Amendment of section 2 of Haryana Act 2 of 1975.

- '(cc) "Government Chief Whip" means that member who is Chief Whip for the time being in the Assembly of the party in Government having the greatest numerical strength in the Assembly;'
- **3.** After section 4 of the principal Act, the following section shall be inserted and shall be deemed to have been inserted with effect from the 14th June, 2016, namely:-

Insertion of section 4A in Haryana Act 2 of 1975.

- "4A. Special provisions regarding Government Chief Whip.- (1) The Government Chief Whip shall be entitled without payment of rent to the use of a furnished residence at the headquarter of the State Government throughout his termof office and no charge shall fall on him personally in respect of the maintenance of such residence or in lieu of such residence shall be entitled to be paid such allowance not exceeding five thousand rupees per mensem as the State Government may determine.
- (2) He shall also be entitled to a conveyance allowance at the rate of ten thousand rupees per mensum per car or in lieu thereof, two State cars, the expenses on the maintenance and propulsion of which shall be borne by the State Government subject to such restrictions, as may be imposed by the State Government, from time to time, for the use of State cars by the Ministers:

Provided that the maintenance and propulsion expenses of the State cars in useby him shall not be subject to the limit of ten thousand rupees per mensem.

- (3) He shall further be provided with the following staff, namely:-
 - (i) One Private Secretary;
 - (ii) One Assistant;
 - (iii) Two Drivers:
 - (iv) Four Personal Security Officers; and
 - (v) Two Peons.

Explanation .- If any doubt arises as to which is or was at any material time the party in the Government having the greatest numerical strength in the Assembly or as to who is or was at any material time the Government Chief Whip in that Assembly of such a party, the question shall be decided by the Speaker and his decision in writing shall be final and conclusive."

MEENAKSHI I. MEHTA, Secretary to Government Haryana, Law and Legislative Department.

8529-L.R.-H.G.P., Pkl.

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 13th March, 2019

No. Leg.15/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 8th March, 2019 and is hereby published for general information:-

HARYANA ACT NO. 15 OF 2019

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

- 1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2019.
- Short title.
- **2.** For clauses (a) and (b) of section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, the following clauses shall be substituted, namely:-
- Amendment of section 7C of Haryana Act 2 of 1975.
- "(a) one free non-transferable pass which shall entitle him to travel at any time by any public service vehicle of the State Transport Department including deluxe coach, air-conditioned coach and volvo buses;
- (b) a facility, on attaining the age of sixty years or more, to take with him a person as an attendant for free journey in any public service vehicle of the State Transport Department including volvo buses etc.".

MEENAKSHI I. MEHTA, Secretary to Government Haryana, Law and Legislative Department.

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 6th April, 2022

No. Leg. 12/2022.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 30th March, 2022 and is hereby published for general information:—

HARYANA ACT NO. 12 OF 2022

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2022

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2022.

Short title and commencement.

- (2) It shall come into force with effect from the 1st April, 2022.
- **2.** In sub-section (2) of section 3 of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975,-

Amendment of section 3 of Haryana Act 2 of 1975.

- (i) in clause (a), for the word "ninety", the words and sign "seventy-five" shall be substituted;
- (ii) in clause (b), for the word "ninety", the words and sign "seventy-five" shall be substituted;
- (iii) for the sign ":", the sign "." shall be substituted; and
- (iv) the existing proviso shall be omitted.

BIMLESH TANWAR, Administrative Secretary to Government, Haryana, Law and Legislative Department.

9552-L.R.-H.G.P., Pkl.

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 18th January, 2023

No. Leg. 2/2023.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2023 and is hereby published for general information: -

HARYANA ACT NO. 2 OF 2023

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) SECOND AMENDMENT ACT, 2022

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Act, 2022.

Short title.

- 2. In section 3D of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act), for the words "fifteen thousand rupees", the words "twenty thousand rupees" shall be substituted.
- Amendment of section 3D of Haryana Act 2 of 1975.
- **3.** After section 3D of the principal Act, the following section shall be inserted, namely:-
- Insertion of section 3E in Haryana Act 2 of 1975.

"3E. Driver allowance.- A member shall be entitled to driver allowance at the rate of twenty thousand rupees per month which the Haryana Vidhan Sabha Secretariat may directly credit to the account of person to be notified by the member to the Secretariat to work as his Driver:

Provided that the person so notified by the member shall continue to render assistance to the member at his pleasure.".

BIMLESH TANWAR, ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA, LAW AND LEGISLATIVE DEPARTMENT.

10136—L.R.—H.G.P., Pkl.

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 12th September, 2025

No. Leg. 19/2025.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 9th September, 2025 and is hereby published for general information:-

HARYANA ACT NO. 18 OF 2025

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2025

AN

ACT

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act. 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:-

- **1.** This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2025.
- **2.** For clause (c) of section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, the following clause shall be substituted, namely:-
 - "(c) special travelling allowance of such an amount not exceeding ten thousand rupees per month for journey by himself or his family members anywhere in India.".

Short title.

Amendment of section 7C of Haryana Act 2 of 1975.

RITU GARG, ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA, LAW AND LEGISLATIVE DEPARTMENT.

12103—L.R.—H.G.P., Pkl.